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**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

OA No.210/384/2015

Dated this Friday the 14th day of June, 2019

**Coram: Dr.Bhagwan Sahai, Member (A).
R.N.Singh, Member (J).**

Smt. Pallani Bhavani,
(M.E.S. No.6968065-H),
Draughtsman, Gr.III,
Garrison Engineer,
(Central), Kirkee,
Pune-411 003.
(r/o: Qtr. No.211/B,
Sarvatravihar Colony,
Mumbai-Pune Road, Kirkee
Pune-411 003.)

...Applicant.

(By Advocate Ms. Sujata Krishnan).

Versus

1. The Union of India,
through The Secretary,
Ministry of Defence,
DHQ. P.O. South Block,
New Delhi-110 001.
2. The Engineer-in-Chief,
Kashmir House, Rajaji Marg,
New Delhi-110 011.
3. The Chief Engineer,
Southern Command,
Camp, Pune-411 001.
4. The Chief Engineer,
Pune Zone, Camp,
Pune 411 001.
5. Commander Works Engineer,
Range Hills Road,
Kirkee, Pune-411 003.
6. Director General Military
Service (Army), Adjutant
Generals Branch,
I.H.Q., Ministry Defence (Army),

New Delhi- 110 011.

7. The Chief Engineer,
Chennai Division,
Island Grounds,
Chennai-600 009.
8. The Commander Works
Engineer, Chennai,
Pallavan Salai,
Chennai-600 002.
9. The Garrison Engineer
(Central), Kirkee,
Pune-411 003.

... Respondents.

(By Advocate Sh. V. B. Joshi & Sh. P. Khosla).

O R D E R (O R A L)
Per : Dr. Bhagwan Sahai, Member (A)

Present.

1. Ms. Sujata Krishnan, learned counsel for the applicant.
2. Sh. V. B. Joshi along with Sh. P. Khosla, learned counsels for the respondents.
3. Heard the learned counsels for the parties.
4. The applicant who is working as Draftsman Grade-3 in office of Gazette Engineer (Central, Kirkee, Pune) has filed this OA under Section 19 of the Administrative Tribunal's Act, 1985. The precise grievance of the applicant in the present OA as stated by the learned counsel is that she continued as Draftsman-3 in service in spite of the fact that the the said post does not exist any more under the

MES and the applicant has been even given lower pay scale. It is contended by the learned counsel for the applicant that the applicant was initially appointed as Draftsman Grade-3 at Ordnance Factory under the Ministry of Defence. However, she was subsequently transferred and posted to another department i.e. MES. She has prayed for the directions to the respondents to treat her posting and absorption in the MES and Draftsman Grade-3 w.e.f. 11.08.2008 and fix pay scale in appropriate pay band + GP applicable to Draftsman Grade-3. The learned counsel for the applicant submits that though the applicant has preferred a detailed representation to the respondents (Annex-14) and it was forwarded by the respondent no.3 and 4 and respondent no.9, it has been returned enacted by the respondent no.2.

5. The learned counsel for the applicant submits that the applicant would be satisfied if the OA is disposed of with directions to the respondent no.2 to consider her aforesaid representation (Annex A-14) duly recommended and submitted by the Chief Engineer, Headquarters, Pune Zone, Pune and recommendation dated 27.10.2014 (Annex A-14) in a time-bound manner. To such request of the learned counsel for the applicant, there is no objection

from the learned counsel for the respondents.

6. In view of the aforesaid, the OA stands disposed of with directions to the respondent no.2 to consider the representation (Annex A-14) of the applicant duly forwarded and recommended by the Chief Engineer, Headquarters, Pune Zone, Pune (Annex A-16) and pass a reasoned and speaking order within 10 weeks from the date of receipt of certified copy of this order.

7. There shall be no order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai) /
Member (A)

V.

JD
25/6/19